

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-114
New IA-5072/2020
IN
IB-3124(ND)/2019

IN THE MATTER OF:

Aggarwal Foundry & Engg. Works.

.... OPERATIONAL CREDITOR

Vs.

Robbins Tunneling & Trenchless Technology India Pvt. Ltd.

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 01.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ankit Sharma, Advocate

For the Respondent/CD :

For the Intervener :

ORDER

IA 5072/2019

Counsel for the Applicant is present and submitted that the Prayer in IA 5072/2020 is to list the main matter. The matter is already listed, so IA has become infructuous. Therefore, the IA stands **closed**.

In IB 3124/2019

The Applicant/Operational Creditor is directed to send private notice to the Corporate Debtor by all modes and file proof of service along with an affidavit on or before next date of hearing.

List the matter on 14.01.2021.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)